

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
NO EXIT CLOTHING PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	NO EXIT CLOTHING PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	27/06/1995
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U18101PB1995PTC016665
5.	Address of the registered office and principal office (if any) of Corporate Debtor	# 9, Madan Mohan Malviya Road Amritsar, Punjab
6.	Insolvency commencement date in respect of Corporate Debtor	21.04.2023
7.	Estimated date of closure of insolvency resolution process	18.10.2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mrs. Sapna Gupta Reg. No.: IBBI/IPA-001/IPPO1324/2018-2019/12056
9.	Address & email of the interim resolution professional, as registered with the board	Address : H. No. 229, St. No. 5R, Khalsa School Road, Khanna, Ludhiana, Punjab-141401 E-mail: sapnaarun.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : Sapna Arun & Co, Upstairs Punjab Handloom, Opposite Punjab & Sindh Bank, G T Road, Khanna-141401 E-mail: cirp.noexit@gmail.com
11.	Last date for submission of claims	05.05.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the **NO EXIT CLOTHING PRIVATE LIMITED on 21.04.2023.**

The creditors of **NO EXIT CLOTHING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **05.05.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sapna Gupta

Date : 22.04.2023 **Interim Resolution Professional for NO EXIT CLOTHING PRIVATE LIMITED**

Place: Khanna, Punjab **Regn. No.:** IBBI/IPA-001/IPPO1324/2018-2019/12056